

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS

LOK SABHA

UNSTARRED QUESTION No. 350

TO BE ANSWERED ON THE 19TH July, 2016

Poor Quality Drugs

350. SHRI D.K. SURESH:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether a huge number of drug makers are selling poor quality medicines in the country;
- (b) if so, the details of such incidents reported during the last three years in the country, State and year-wise;
- (c) whether the Government has taken any stringent action against certain drug makers for non-compliance with the manufacturing norms; and
- (d) if so, the details thereof, and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA)

(a): The manufacturing, sale and distribution of drugs in the country is regulated under the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945 made thereunder through a system of licensing and inspection. License for manufacturing sale and distribution of drugs are granted by State Licensing Authorities appointed by respective State Governments. State Licensing Authorities are legally empowered to take action against violations of any provisions of said Act.

(b), (c) & (d): As per the Office of Drugs Controller General (India), information received from various State/UTs Drugs Controllers mentions that 14567, 14042 and 3648 raids were conducted during 2013-14, 2014-15 and 2015-16 respectively. These cases were investigated and FIR, Prosecution, Suspension/Cancellation of licenses were done where found guilty.

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